

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 27**  
**CP. No. 62/224/PB/2022**

**IN THE MATTER OF:**

Union of India, MCA Through Regional  
Director ( Northern Region)

.... Petitioner/Applicant

v.

Carnoustie Management (I) Pvt Ltd  
& Ors.

.... Respondent

**Order Under Section 224(5)**

**Order delivered on 18.05.2023**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. ATUL CHATURVEDI**  
**HON'BLE MEMBER (TECHNICAL)**

**(HEARING THROUGH PHYSICAL MODE AND VC)**

**PRESENT:**

For the Petitioner : Mr. Chetan Sharma, ASG, Mr. Apoorv Kurup,  
CGSG, Adv. Ojaswa Pathak, Adv. Amit Gupta  
For the Respondent : Adv. Hitendra Kr. Nahata, Adv. Alok Kr. Rout

**ORDER**

**IA(CA)- 340/2022**

Ld. Counsel for the Petitioner is directed to file the following:-

- I. How many bank accounts are there of the Applicant and details of the bank account of the Applicant from which the money is to be released.
- II. Estimated cost of hospital expenses (short term or long term). Whether it is one time or multiple time?
- III. Name of the hospital and details of the bank account of the hospital where the direct payment can be made as and when required.
- IV. Any claim or health insurance which has been issued in the name of the Applicant/respondent which will satisfy the mediclaim requirement for the purpose of the treatment of the Applicant.

All these details have to be furnished directly to the Regional Director of Ministry of Corporate Affairs with a copy to Mr. Chetan Sharma, Ld. ASG's office. The parties are directed to peruse the same and deal with it expeditiously. The issue is that the Applicant has claimed to be suffering from Cancer and the Regional Director has considered this request sympathetically and they are willing to extend all the co-operation in the matter for the benefit of the Applicant. At request, list the matter on 06.07.2023.

**IA(CA)-180/2023**

Issue notice of this application to all the respondents returnable on 06.07.2023.

List the matter on 06.07.2023 for physical hearing.

**-Sd/-**  
**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

**-Sd/-**  
**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

18.05.2023  
Lalit